

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 13/12/2025

(2018) 09 CHH CK 0189

Chhattisgarh High Court

Case No: Writ Petition (227) No. 778 Of 2018

Asgar Ali APPELLANT

۷s

Samantulla @ Senulla Khan And

Ors RESPONDENT

Date of Decision: Sept. 11, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Avinash Chand Sahu

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel for the petitioner submits that the civil suit filed by the petitioner / plaintiff is pending consideration before the trial Court since
- 07.11.2012 and there is not substantial progress in the trial. Therefore, the trial Court be directed to expedite the trial of the suit.
- 2. I have heard learned counsel for the petitioner.
- 3. The prayer is fair and reasonable.
- 4. Be that as it may, the trial Court is directed to hear and conclude the trial of the suit filed by the petitioner / plaintiff expeditiously, preferably within
- a period of four months from the date of receipt of copy of this order.
- 5. With the aforesaid observation, the writ petition stands disposed of. No order as to cost(s).